

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 4046/2013

New Delhi this the 7th day of December, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Mukesh Gupta (Dy. Electrical Inspector),
S/o. Sh. B. S. Gupta,
R/o . A-21, Phase-I, Vivek Vihar,
Delhi.Applicant

(By Advocate : Mr. M. K. Bhardwaj)

Versus

Govt. of NCT of Delhi & Ors. Through :

1. The Lt. Governor,
NCT of Delhi,
Raj Niwas Marg, Delhi.
2. The Principal Secretary (Power),
Govt. of NCT of Delhi,
New Secretariat, I.P. Estate,
New Delhi-110 002.
3. The Labour Commissioner,
Labour Department,
Govt. of NCT of Delhi,
5, Sham Nath Marg, Delhi-54.
4. The Secretary,
Department of Higher Education,
Ministry of HRD,
127-C, Shastri Bhawan,
New Delhi-110 001.
5. The Chairman,
All India Council for Technical Education
7th Floor, Chanderlok Building,
Janpath, New Delhi-110 001.
6. The Secretary General,
AIU, AIU House,
16 Comrade Indrajit Gupta Marg,
(Kotla Marg),
Opposite National Bal Bhawan,
Near ITO,
New Delhi-110 002.Respondents

(By Advocate : Mr. Hanu Bhaskar, Mr. Hari Prakash and Mr. N. K. Singh for Ms. Avnish Ahlawat)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J)

At the very outset, learned counsel for the applicant intends to withdraw the Original Application (O.A), without prejudice to his rights in any manner and to enable him (applicant) to file a representation for redressal of his grievances before the competent authority, at the first instance.

2. Therefore, the O.A is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

Needless to mention, in case the applicant files any such representation, the same will be decided by passing a speaking order by the competent authority, in accordance with law, within a period of two months, thereafter.

(K. N. Shrivastava) (Mr. V. Ajay Kumar) (Justice M. S. Sullar)
Member (A) Member (J) Member (J)
07.12.2016

/Mbt/